

**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

M. A. No. 08 of 2026 (EZ)  
(Earlier O. A. No. 113/2024/EZ)

Amar Kumar Gupta

.....Applicant(s)

Versus

State of Jharkhand

... Respondent(s)

**INDEX**

S. N.	Particulars	Page No.
1.	Humble Counter Affidavit on behalf of Jharkhand State Pollution Control Board.	01-07
2.	Annexure-A: True copy of letter no.506 dated 18/11/2025 of SEIAA.	08-21
3.	Annexure-B: True copy of letter no.444 dated 20/02/2026 of JSPCB.	22-23
4.	Annexure-c: True copy of letter no.1448 dated 04/05/2026 of JSPCB.	24-25

Filed by: -

(Surendra Kumar)  
Advocate  
JSPCB, Ranchi





BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

M. A. No. 08 of 2026 (EZ)  
 (Earlier O. A. No. 113/2024/EZ)

Amar Kumar Gupta

.....Applicant (s)

Versus

State of Jharkhand

... Respondent (s)

Counter Affidavit on behalf of Jharkhand State  
 Pollution Control Board in compliance of the  
 order dated 05.02.2026 & 19.03.2026.

I, Kumar Manibhushan, son of Lavlesh Kumar Shahi  
 presently posted as the Environmental Engineer,  
 Jharkhand State Pollution Control Board, Ranchi and am  
 duly authorized to swear this affidavit and do here by  
 solemnly state and affirm as follows: -



Authorised Under Notaries Act 1952  
 & Notaries Rules 1956 Govt of  
 Jharkhand, Ranchi (India)

Ref No. 409 Date 09 MAY 2026

1. That, at present, I am working and posted as the Environmental Engineer, Jharkhand State Pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.
2. That, I have gone through the order dated 05/02/2026 & 19/03/2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, it is humbly stated and submitted that the Hon'ble Tribunal vide Order dated 30/07/2025 in Original Application No. 113/2024/EZ was pleased to direct the Jharkhand State Pollution Control Board to compute Environmental Compensation against the Respondent No. 08 in respect of the EC violations outlined by SEIAA, Jharkhand.



09 MAY 2026

5. That, it is humbly stated & submitted that in compliance of the directions issued by the Hon'ble NGT, site inspection of the said Mine was carried out by the Chairman & Members of SEAC, Jharkhand on 11/10/2025 and the inspection report of M/S Shri Shankar Stone Mines accompanied with the photographs was submitted to the Board vide letter no. 506 dated 18/11/2025 by SEIAA, Jharkhand.

Photocopy of letter no.506 dated 18/11/2025 of SEIAA is annexed and marked as

**Annexure-A.**

6. That, it is humbly stated & submitted that the aforesaid report inter-alia provides the following observations:-

- i. Earlier planted trees were 312 in number and attained a height of 3 to 5 feet.
- ii. Recently planted trees with gabion protection were 1020 in number and planted within the last 02 months. Up to 3 rows of plantations were observed at some places.



09 MAY 2026

- iii. The total number of trees required to be planted as per Environmental Clearance issued vide letter no. EC/SEIAA/2021-22/2476/2021/67, dated 16.04.2022 is 1310 trees in the safety zone and approach road.
- iv. The total number of trees planted as observed during the site visit is 1332 in the safety zone and along the approach road.

The report further states that a total of 1,020 trees have been planted recently. Hence, the specific condition with respect to Gabion plantation is observed to be complied, as per the above mentioned report.

7. That, it is further stated and submitted that the Environmental Compensation (EC) against the erring unit M/S Shri Shankar Stone Mines, has been computed amounting to INR 15,76,000/- (i.e. Rupees Fifteen lakhs seventy six thousand only) by the Board and a show cause notice was issued to the concerned unit vide JSPCB letter/Memo no. 444 dated 20/02/2026 to appear <sup>person</sup> on 25/02/20206 at 11:30 A.M. But,



09 MAY 2026

the unit neither appeared nor made any representation/reply to the Board on the said date.

Photocopy of letter no.444 dated 20/02/2026 of JSPCB is annexed and marked as

**Annexure-B.**

8.That, it is humbly stated and submitted that again vide JSPCB letter/Memo no. 1448 dated 04/05/2026 the aforesaid EC was imposed on the erring unit and directed to submit the imposed EC within 30 days by the Board.

Photocopy of letter no.1448 dated 04/05/2026 of JSPCB is annexed and marked as

**Annexure-C.**

9.That, it is humbly stated and submitted that necessary action for recovery of environmental compensation against the erring unit will be initiated if the unit does not submit the imposed amount of EC in the given time in accordance with law and principle of natural justice.



09 MAY 2026

10. That, the instant affidavit is filed bonafide and in the interest of justice.

11. That, the statement made in forgoing paragraphs are true to my knowledge in annexure is true copy of its original.

*Kumar Manibhusan*

DEPONENT

**VERIFICATION:**

Verified at Ranchi on this the day of **09 MAY 2026** that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

*Kumar Manibhusan*

DEPONENT

*5/5/26*  
Signature Attested and Identification of Lawyers  
*5/5/26*

09 MAY 2026



*Manibhusan 09/05/26*  
NOTARY PUBLIC, RANCHI



राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड  
State Level Environment Impact Assessment Authority, Jharkhand  
पौधशाला परिसर, धुर्वा बस स्टैण्ड के समीप, पो0+थाना-धुर्वा, राँची, झारखण्ड, 834004  
ई-मेल. msseiaa.jhk@gmail.com; वेबसाइट. www.jseiaa.in

पत्रांक : 506

राँची, दिनांक : 18-11-2025

प्रेषक:

सदस्य सचिव,  
SEIAA,  
झारखण्ड, राँची।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पधद,  
राँची।

विषय : - मा० राष्ट्रीय हरित न्यायाधिकरण, कलकत्ता द्वारा वाद संख्या O.A no. 113/2025, Amar Kumar Gupta vs The State of Jharkhand में पारित न्यायादेश दिनांक 30.07.2025 के अनुपालन के संबंध में।

प्रसंग : - मा० राष्ट्रीय हरित न्यायाधिकरण, कलकत्ता द्वारा वाद संख्या O.A no. 113/2025, Amar Kumar Gupta vs The State of Jharkhand में पारित न्यायादेश दिनांक 30.07.2025।

महाशय,

उपर्युक्त प्रासंगिक विषयक सूचित करना है कि मा० राष्ट्रीय हरित न्यायाधिकरण, कलकत्ता द्वारा वाद संख्या O.A no. 113/2025, Amar Kumar Gupta vs The State of Jharkhand में दिनांक 30.07.2025 द्वारा परियोजना प्रस्ताव M/s Shankar Stone Mines. Partner : Shri Manoj Kumar Mehta and Shri Santosh Mehta. Village : Shankardih. Distt. : Giridih. Jharkhand का स्थलीय जाँच किये जाने का न्यायादेश पारित है।

मा० राष्ट्रीय हरित न्यायाधिकरण, कलकत्ता द्वारा तदनुमित पारित निर्देश को निम्नवत उद्धृत किया जा रहा है :-

"15. Since, the Committee has noted violation of EC conditions by the Respondent No.8, Project Proponent, and has recommended suspension of the operation of the mine in question till compliance of the EC conditions, we are of the view that the Respondent No.8 Unit,



cannot be allowed to operate till EC conditions are duly complied with to the satisfaction of the SEIAA, Jharkhand and the SEIAA, Jharkhand shall inspect the site and violations noted in para-10 of its affidavit pertaining to EC conditions have been fully complied and remedied by the Project Proponent before commencement of operations by the Respondent No.8, Unit. can be permitted.

16. We also direct the Jharkhand State Pollution Control Board to compute Environmental Compensation against the Respondent No.8 in respect of the EC violations outlined by the SEIAA, Jharkhand in its affidavit. Such exercise shall be carried out and Environmental Compensation computed within two months i.e. by 30.09.2025 and a report of compliance shall be filed by the Jharkhand State Pollution Control Board by 31.10.2025 with inputs from SEIAA, Jharkhand to confirm whether the EC conditions have been complied with or not."

तदनुसार SEAC के अध्यक्ष एवं सदस्यों द्वारा दिनांक 11.10.2025 को प्रश्नगत परियोजना का स्थलीय जाँच करते हुए स्थलीय जाँच प्रतिवेदन इस कार्यालय में समर्पित किया गया है।

तदआलोक में मा० राष्ट्रीय हरित न्यायाधिकरण, कलकत्ता के न्यायादेश दिनांक 30.07.2025 के आलोक में स्थलीय जाँच प्रतिवेदन अग्रेतर कार्रवाई हेतु अत्र-सह-संलग्न प्रेषित है।

अनु० : यथोक्त।

विश्वासभाजन्

सदस्य सचिव,

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,  
झारखण्ड, राँची।



— ✕ —

Site Inspection Report of M/s Shankar Stone Mines, Partner : Shri Manoj Kumar Mehta and Shri Santosh Mehta, Village : Shankardih, Distt. : Giridih, Jharkhand in the light of Hon'ble NGT order dated 30.07.2025 in the matter of OA no. 113/2024/EZ, Amar Kumar Gupta vs The State of Jharkhand.

The above matter was referred by Member Secretary, SEIAA to carried out site inspection in the light of Hon'ble NGT order dated 30.07.2025 in the matter of OA no. 113/2024/EZ, Amar Kumar Gupta vs The State of Jharkhand, interalia as per para 15 and 16 Hon'ble NGT pleased to direct as follows :

*"15. Since, the Committee has noted violation of EC conditions by the Respondent No.8, Project Proponent, and has recommended suspension of the operation of the mine in question till compliance of the EC conditions, we are of the view that the Respondent No.8 Unit, cannot be allowed to operate till EC conditions are duly complied with to the satisfaction of the SEIAA, Jharkhand and the SEIAA, Jharkhand shall inspect the site and violations noted in para-10 of its affidavit pertaining to EC conditions have been fully complied and remedied by the Project Proponent before commencement of operations by the Respondent No.8, Unit, can be permitted.*

*16. We also direct the Jharkhand State Pollution Control Board to compute Environmental Compensation against the Respondent No.8 in respect of the EC violations outlined by the SEIAA, Jharkhand in its affidavit. Such exercise shall be carried out and Environmental Compensation computed within two months i.e. by 30.09.2025 and a report of compliance shall be filed by the Jharkhand State Pollution Control Board by 31.10.2025 with inputs from SEIAA, Jharkhand to confirm whether the EC conditions have been complied with or not."*

In compliance of the above a site visit was carried out by the Chairman & Members of SEAC on 11.10.2025 at the site of M/s Shankar Stone Mines, Partner : Shri Manoj Kumar Mehta and Shri Santosh Mehta, Village : Shankardih, Distt. : Giridih, Jharkhand.

The observations of the site visit are as follows :

- I. Earlier planted trees were 312 in number and attained a height of 3 to 5 feet.
- II. Recently planted trees with gabion protection were 1020 in number and planted within the last 02 months. Up to 3 rows of plantations were observed at some places.
- III. The total number of trees required to be planted as per Environmental Clearance issued vide letter no. EC/SEIAA/2021-22/2476/2021/67, dated 16.04.2022 is 1310 trees in the safety zone and approach road.
- IV. The total number of trees planted as observed during the site visit is 1332 in the safety zone and along the approach road.



The details of the recently planted trees are as follows :

i.	Mango	- 109 Nos
ii.	Jamun	- 105 Nos.
iii.	Kadam	- 104 Nos
iv.	Mahogany	- 65 Nos
v.	Karam	- 99 Nos
vi.	Shisham	- 67 Nos
vii.	Chhatni	- 103 Nos
viii.	Neem	- 51 Nos
ix.	Garneem	- 62 Nos
x.	Kathal	- 12 Nos
xi.	Guava	- 66 Nos
xii.	Amla	- 85 Nos
xiii.	Sagwan	- 25 Nos
xiv.	Gulmohar	- 52 Nos
xv.	Karanj	- 15 Nos

**Total**                      **1020 recently planted trees**

Hence, the specific condition of the above EC letter with respect to Gabion plantation is observed to be complied.

Photographs of the site visit and the plantation are attached herewith.

Further the PAs are required to submit the status of the trees and survival rate to JSPCB every 06 months. Copy of the same should also be submitted to SEIAA.

Ashok Kumar Dubey, IFS (Retd.)  
Member

Niranjan Lal Agarwalla  
Member

Srikant Verma, IFS  
Member Secretary

Dr. Ajay Govind Bhatt  
Member

Dr. Raju Kumar  
Member

Ashok Kumar Singh, IFS (Retd.)  
Chairman



-X-



Shankar Stone Mines  
 Partner  
 House of Mahila

GPS Map Camera

Giridih, Jharkhand, India

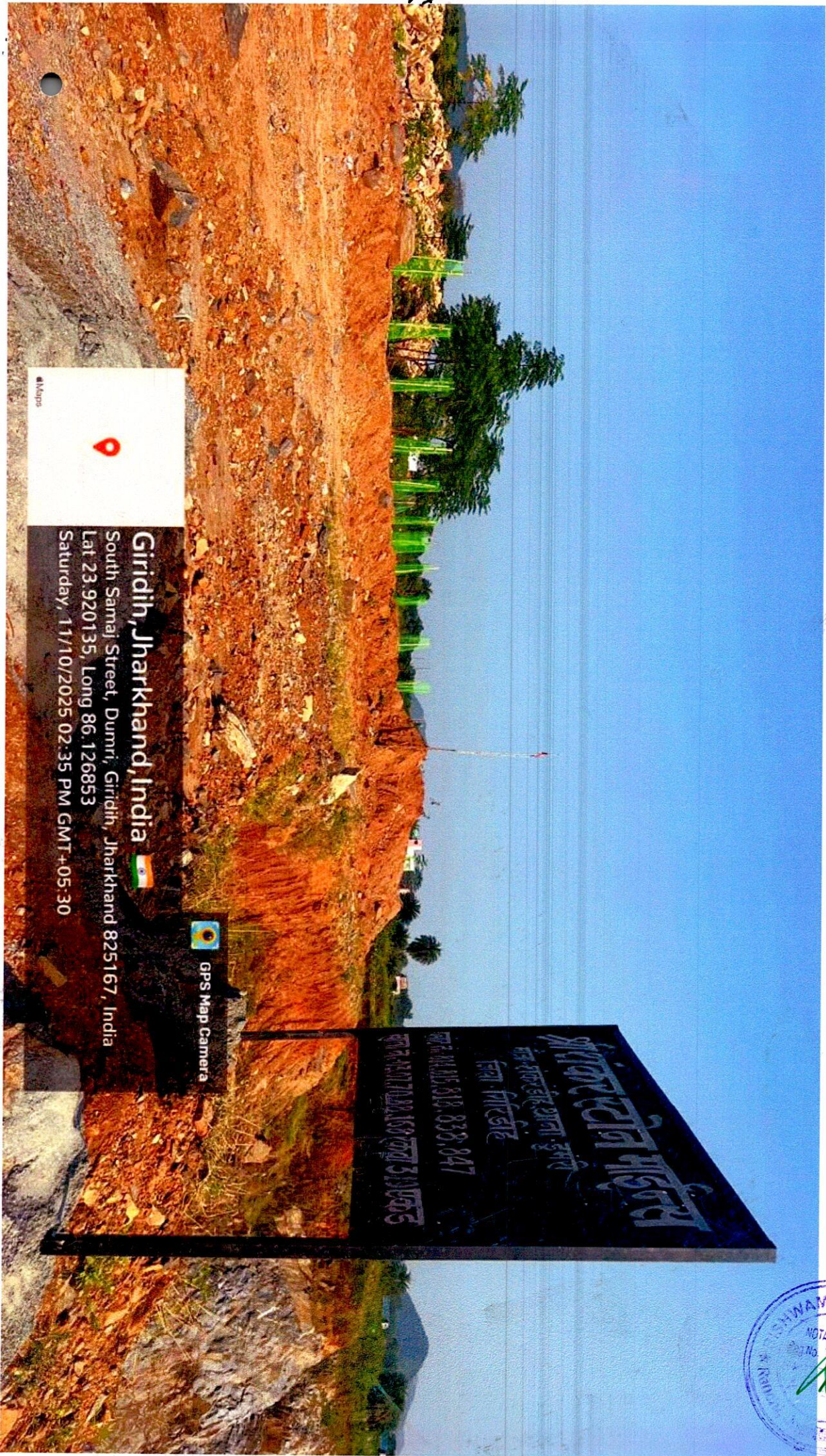
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Lat 23.919755, Long 86.126285

Saturday, 11/10/2025 12:54 PM GMT+05:30



Maps



  
 Giridih, Jharkhand, India

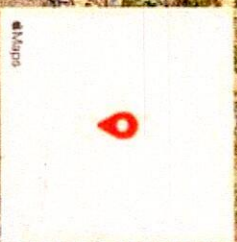
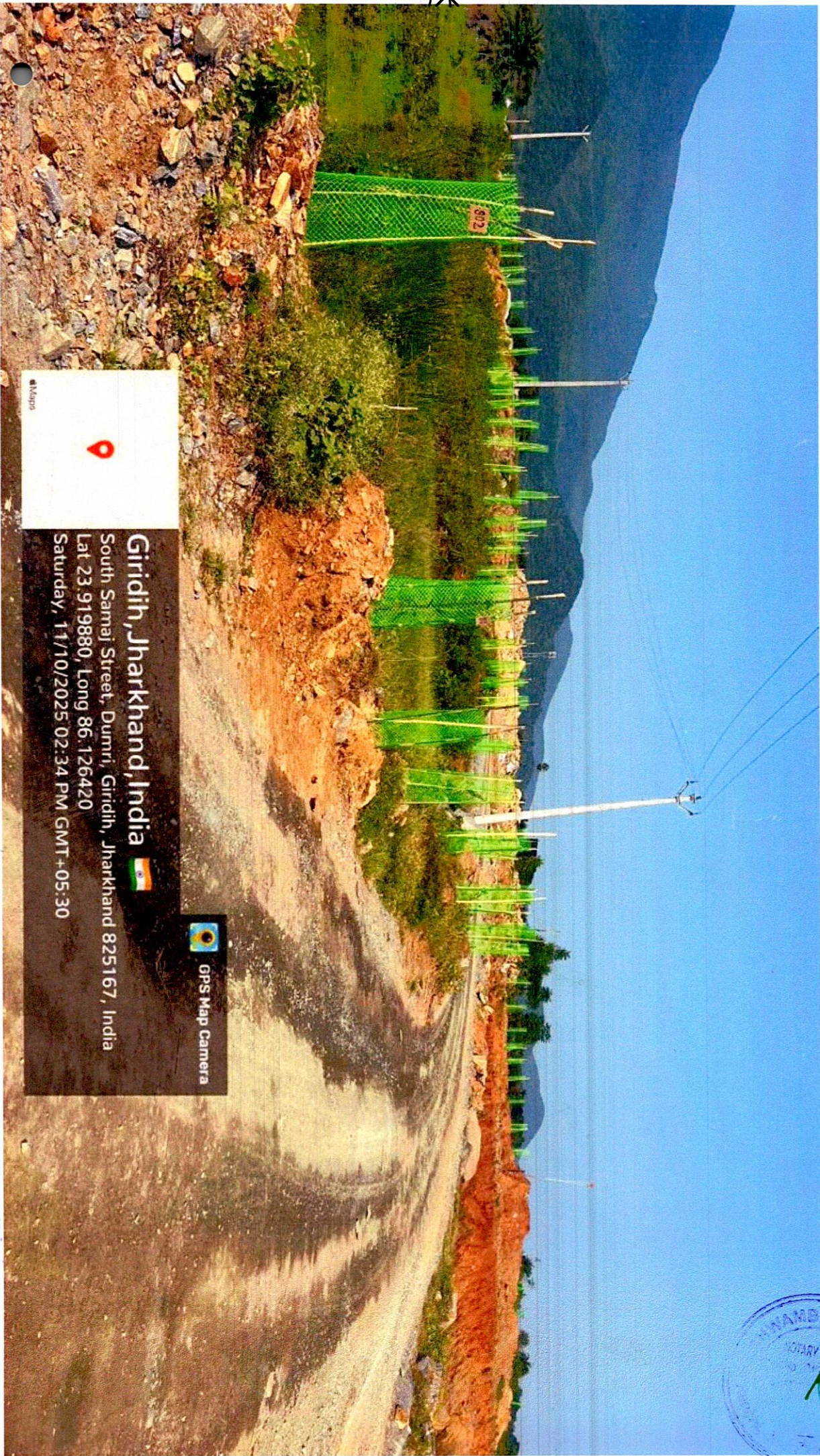
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 GPS Map Camera

**श्रीकार्त्तवीन भार्त्तिस**  
 श्रीकार्त्तवीन भार्त्तिस  
 गिरिडीह  
 जिला गिरिडीह  
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 जिला गिरिडीह

SHWAMBHAR  
 NOTARY PUBLIC  
 Giridih, Jharkhand  
 India

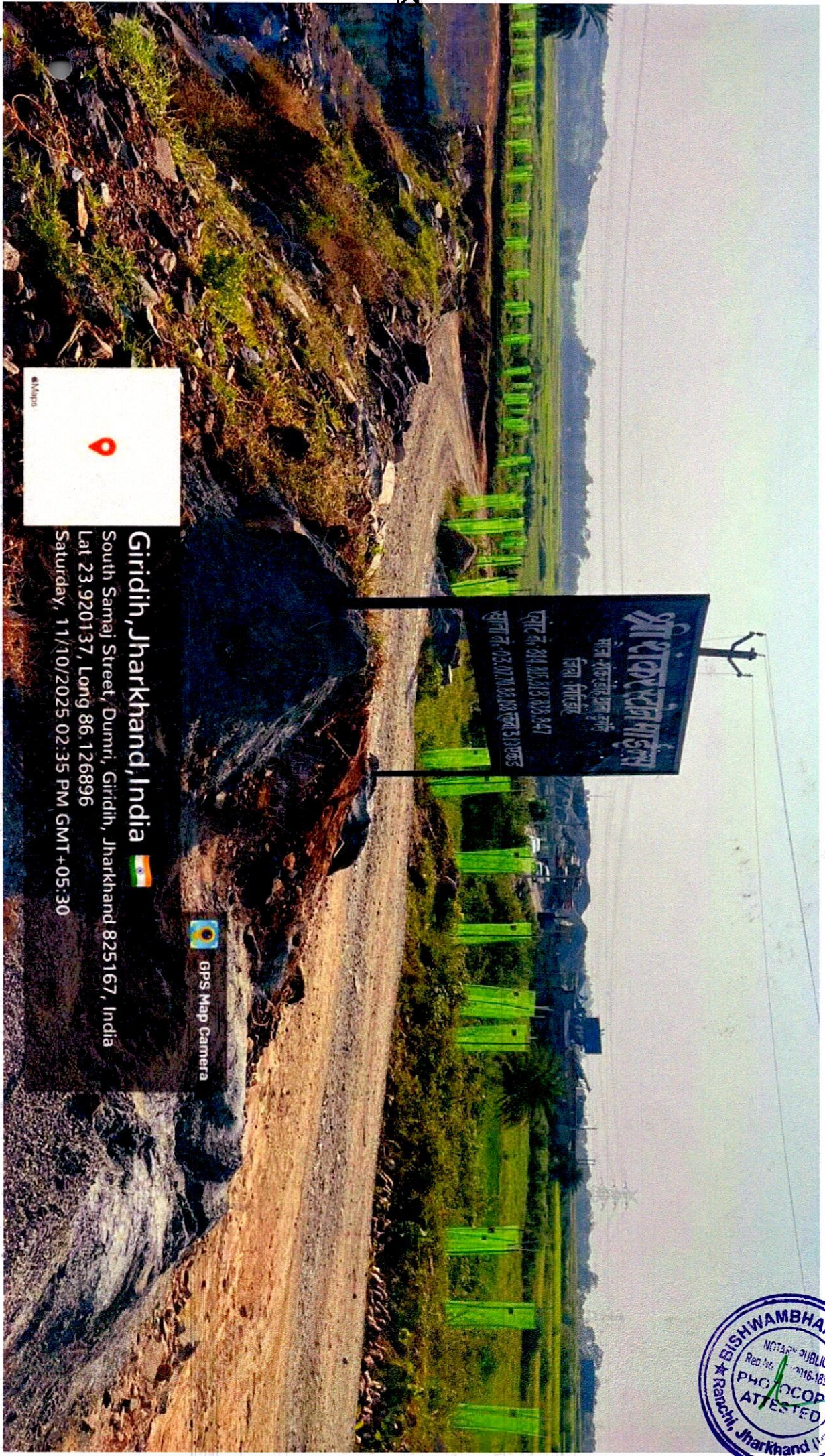
Shri Kartavina Bharat  
 Mines  
 Partners



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GPS Map Camera






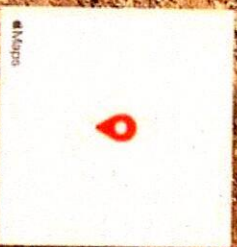
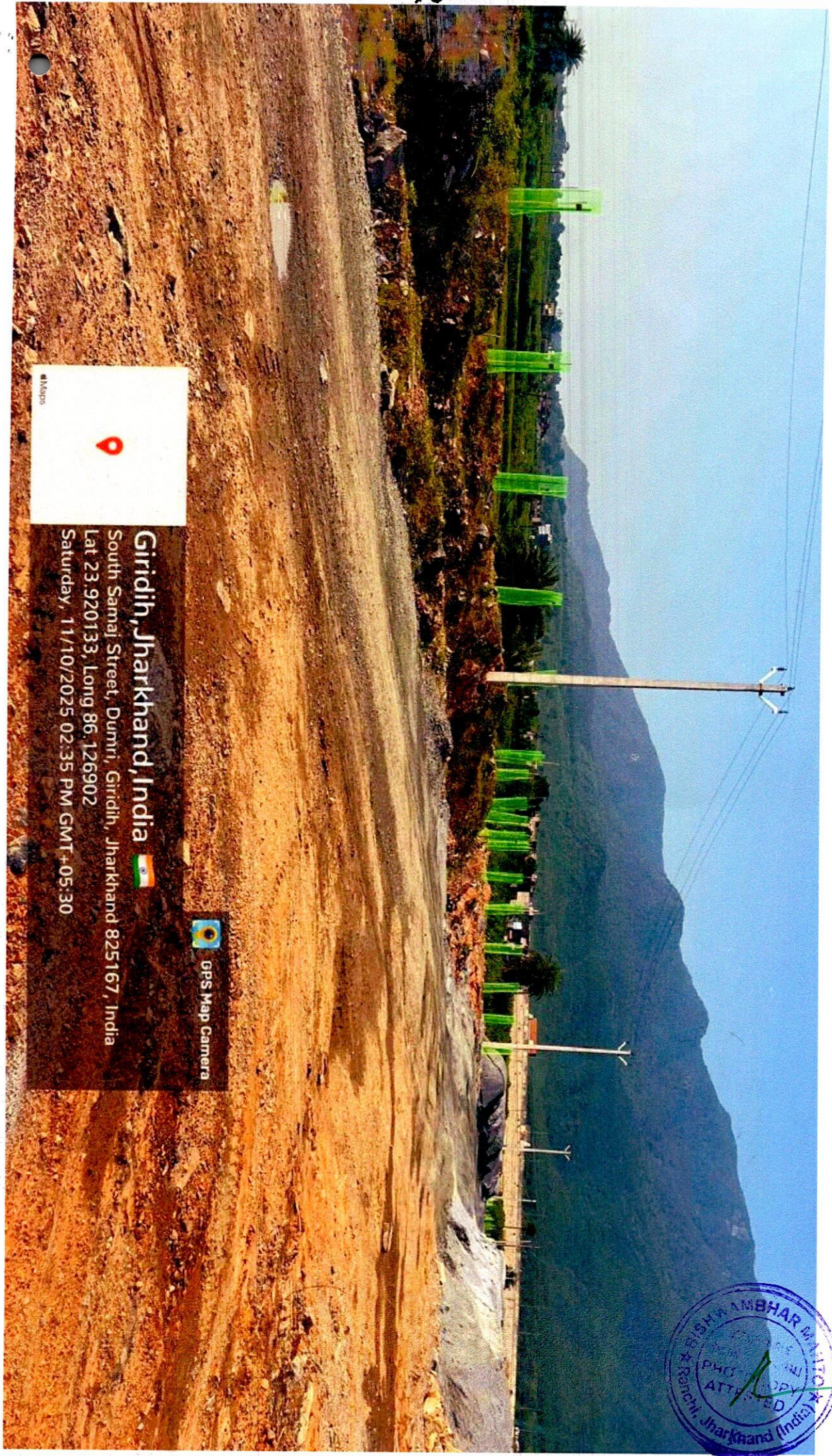
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 गाँव - शंकरपुरा गाँव  
 जिला - गिरिडीह  
 पिन कोड - 821 124, 821 828, 847  
 संपर्क नं. - 92 07 70 00 00 (रात 3 12 00)

 GPS Map Camera



**Giridih, Jharkhand, India**   
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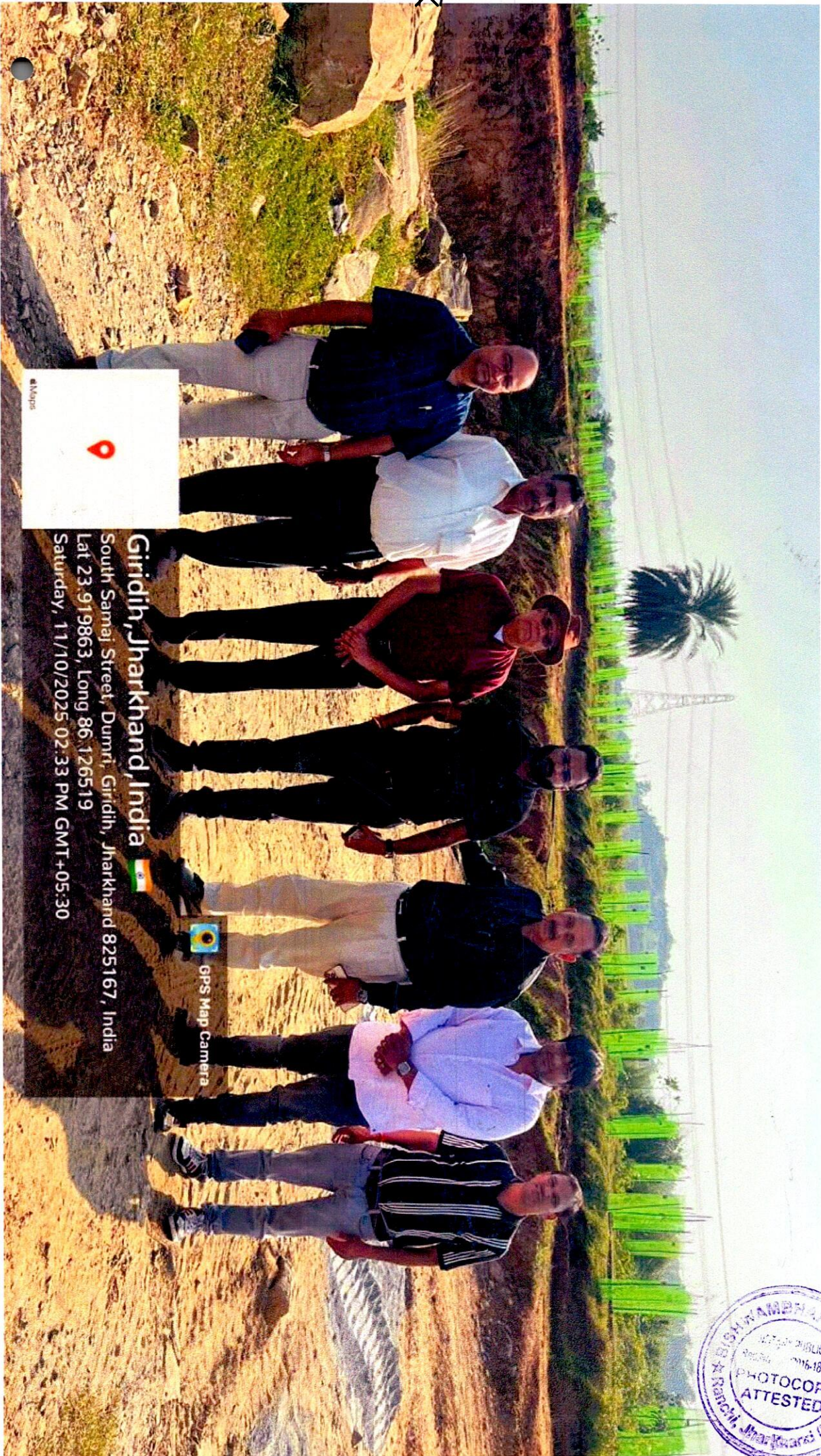
*Shree Shankar Sports Fitness*  
*Manoj Kumar*  
 Partner



**Giridih, Jharkhand, India**  
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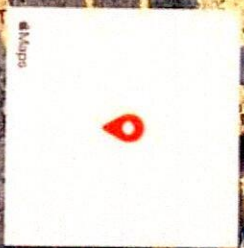


*Shankar Stone Mines*  
*Mansur Palle*  
 Partner



HISHAMPRAN  
 PUBLIC  
 096-1824J  
 PHOTOCOPY  
 ATTESTED  
 Giridih, Jharkhand (India)

Shree Shankar Sona Palnes  
 Waway Wells  
 Partner



### Giridih, Jharkhand, India

South Samaj Street, Dumri, Giridih, Jharkhand 825167, India  
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Saturday, 11/10/2025 02:33 PM GMT+05:30





श्रीराकर स्टीन मर्दाना  
 फिनॉ. लिस्टिंग  
 कार. नं. MH 21E 218, 832, 847  
 युवा नं. 49-0770 88 889 स्लॉक 3 19 9965



**Giridih, Jharkhand, India**  
 South Samaj Street, Dumri, Giridih, Jharkhand 825167, India  
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GPS Map Camera



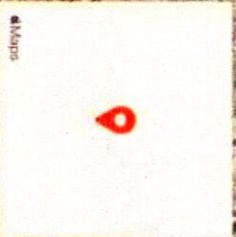
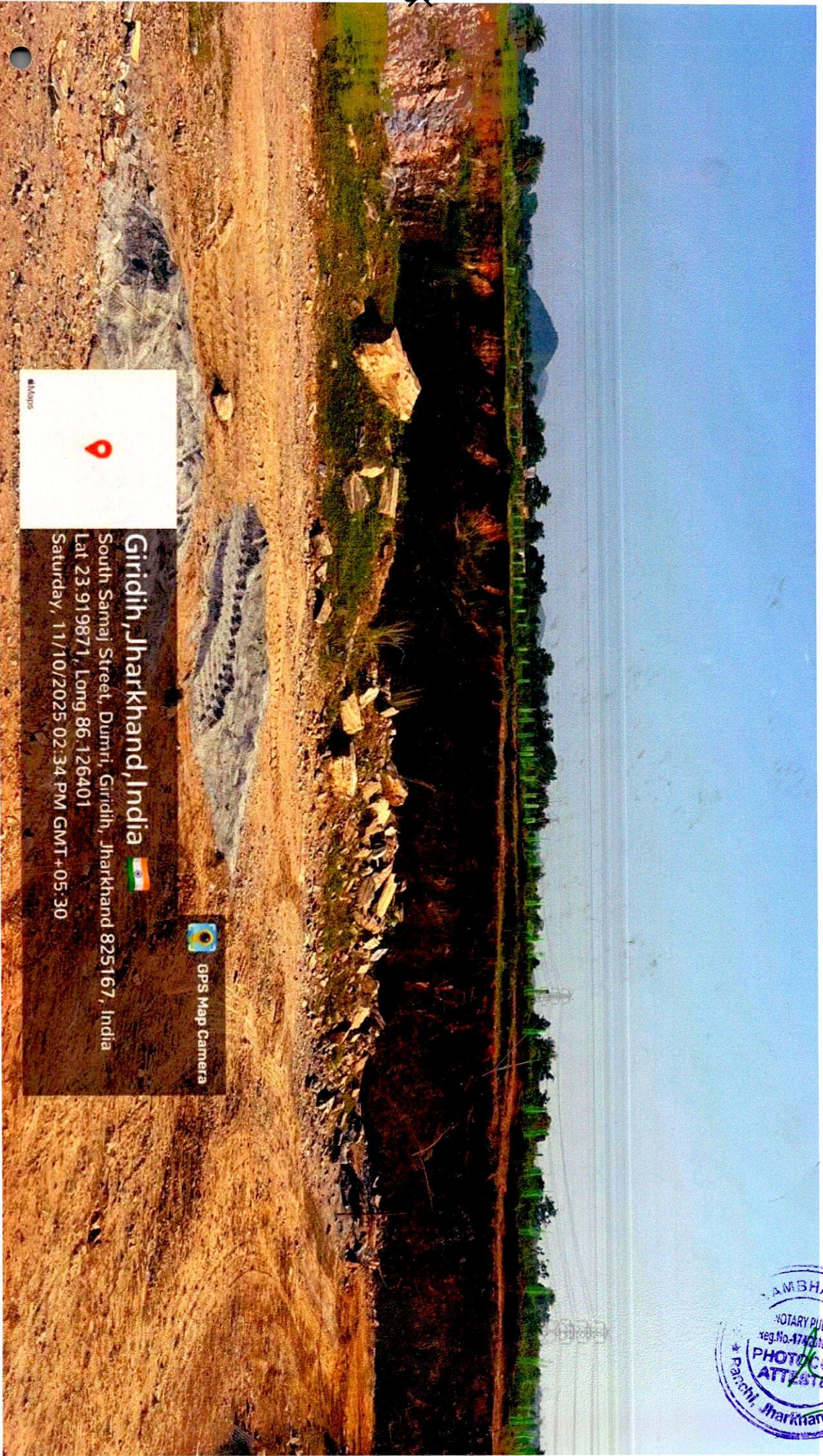


**Giridih, Jharkhand, India**  
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GPS Map Camera



**Shree Shankar Stone Mines**  
 Partner  
*Partner*



**Giridih, Jharkhand, India**  
 South Samaj Street, Dumri, Giridih, Jharkhand 825167, India  
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GPS Map Camera





# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ranchi, Dated:-

Ref. No:-

From,

Rajeev Lochan Bakshi,  
Member Secretary.

To,

Sh. Manoj Mehta,  
M/s Shree Shankar Stone Mines,  
Shankardih, Giridih.

**Sub:- Show Cause Notice under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 – Regarding.**

Whereas, your unit M/s Shree Shankar Stone Mines, Vill:-Shankardih, P.S. –Dumri, Giridih, Jharkhand was granted CTO under section 25 & 26 of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 of Air (Prevention and control of Pollution) Act, 1981 vide Board's Ref. no. JSPCB/HO/HZB/CTO-17073841/2023/161, dated: 2023-10-09. The relative part of which is as follows:-

Project	Site Area		Investment(Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before expansion	814,81, 818, 838,841,843 Khata No- 168, 07, 70, 03, 88 (As per EC)	3.19 Acres.	115.8 Lacs	Stone Boulder- 41,250.00 cum/annum or 1,11,375.00 TPA (As per EC)	Date of issue to 30.09.2027

Whereas, it is to inform that Hon'ble NGT, Eastern Zone(EZ) Bench, Kolkata vide its order dated 30.07.2025 passed in O.A. No. 113/2024/EZ, Amar Kumar Gupta Vs State of Jharkhand & Ors. has been pleased to pass certain directions(Copy enclosed). The relevant part of the said order is as follows:

*"16. We also direct the Jharkhand State Pollution Control Board to compute Environmental Compensation against the Respondent No.8 in respect of the EC violations outlined by the SEIAA, Jharkhand in its affidavit....."*

Whereas, in view of the above order of Hon'ble NGT an Environmental Compensation as per The "Polluters Pays" Principle has been calculated on the basis of Pollution Index as stated below:

**Nature of violation** – Non-compliance of the CTO conditions.

**Basis to levy the Environmental Compensation** – Pollution Index



Environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N – Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as **78.8** as the industry **Mining of minor minerals (except Sand/riverbed material mining) belongs to Orange category** (as per CPCB's Classification of Sectors into Red, Orange, Green, White and Blue Categories).

N is to be taken as **160** days.

R is to be taken as **250** (as per CPCB's guidelines).

S is to be taken **0.5** as the Unit belongs to **Micro** Scale as per Notification No. - S.O. 1702(E) dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as **1** as the unit is located at a distance of >10 km from the Municipal Boundary.

Therefore,

$$\begin{aligned} EC \text{ (Per day)} &= PI \times R \times S \times LF \\ &= 78.8 \times 250 \times 0.5 \times 1 \\ &= ₹ 9850/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 9850/-, so the total Environmental Compensation for 160 days comes out to be **₹15,76,000.00/-** (i.e. **Rupees Fifteen Lakhs Seventy Six Thousand Only**).

Now, therefore, in view of the above and exercising the powers conferred under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 you are, hereby, directed to appear in person in the office chamber of the Member Secretary on 25.02.2026 at 11:30 A.M. to explain the facts that why the CTO issued to your Unit shall not be revoked, Environmental Compensation as calculated above be levied against your Unit and Closure direction be issued to your Unit.

Sd/-

(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. 444

Ranchi, Dated. 20/02/2026

Copy to: - The Regional officer, Regional office, Dhanbad for information and necessary action.

(Rajeev Lochan Bakshi)  
Member Secretary





# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

ANNEXURE 48

Ref. No:-

Ranchi, Dated:-

From,

Rajeev Lochan Bakshi,  
Member Secretary.

To,

Sh. Manoj Mehta,  
M/s Shree Shankar Stone Mines,  
Shankardih, Giridih.

**Sub:- Direction under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 – Regarding.**

**Ref: - Board's Ref. No. B – 444 dated 20/02/2026.**

Whereas, your unit M/s Shree Shankar Stone Mines, Vill:-Shankardih, P.S. –Dumri, Giridih, Jharkhand was granted CTO under section 25 & 26 of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 of Air (Prevention and control of Pollution) Act, 1981 vide Board's Ref. no. JSPCB/HO/HZB/CTO-17073841/2023/161, dated: 2023-10-09. The relative part of which is as follows:-

Project	Site Area		Investment(Rs)	Product &Capacity	Period of CTO
	Plot Nos.	Area			
Before expansion	814,815, 818, 838,841,843 Khata No- 168, 07, 70, 03, 88 (As per EC)	3.19 Acres.	115.8 Lacs	Stone Boulder- 41,250.00 cum/annum or 1,11,375.00 TPA (As per EC)	Date of issue to 30.09.2027

Whereas, it is to inform that Hon'ble NGT, Eastern Zone(EZ) Bench, Kolkata vide its order dated 30.07.2025 passed in O.A. No. 113/2024/EZ, Amar Kumar Gupta Vs State of Jharkhand & Ors. has been pleased to pass certain directions(Copy enclosed). The relevant part of the said order is as follows:

*"16. We also direct the Jharkhand State Pollution Control Board to compute Environmental Compensation against the Respondent No.8 in respect of the EC violations outlined by the SEIAA, Jharkhand in its affidavit....."*

Whereas, in view of the above order of Hon'ble NGT an Environmental Compensation as per The "Polluters Pays" Principle has been calculated on the basis of Pollution Index as stated below:

**Nature of violation** – Non-compliance of the CTO conditions.

**Basis to levy the Environmental Compensation** – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

*(Handwritten signature)*



Environmental compensation  
 PI - Pollution Index of Industrial Sector  
 N - Number of days of violation took place  
 R - A factor in rupees for EC  
 S - Factor of scale of operation  
 LF - Location Factor

Now in this case,

PI is to be taken as 78.8 as the industry **Mining of minor minerals (except Sand/riverbed material mining)** belongs to **Orange category** (as per CPCB's Classification of Sectors into Red, Orange, Green, White and Blue Categories).

N is to be taken as 160 days.

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the Unit belongs to **Micro Scale** as per Notification No. - S.O. 1702(E) dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1 as the unit is located at a distance of >10 km from the Municipal Boundary.

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 78.8 \times 250 \times 0.5 \times 1 \\ &= ₹ 9850/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 9850/-, so the total Environmental Compensation for 160 days comes out to be ₹15,76,000.00/- (i.e. **Rupees Fifteen Lakhs Seventy Six Thousand Only**).

Whereas, a show cause notice was issued to the Unit vide Board's Memo No. 444 dated 20/02/2026 to appear in person on 25/02/2026 at 11.30 A.M but the same was neither availed by the Unit nor any reply/representation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers conferred under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, an Environmental Compensation amounting to INR 15,76,000/- (i.e. Rupees Fifteen Lakhs Seventy Six Thousand) is being imposed on the Unit & the Unit is hereby directed to submit the abovesaid amount of Environmental Compensation within 30 days of receipt of this letter. In case of failure to deposit the said amount further legal action may be initiated against the Unit.

Sd/-

(Rajeev Lochan Bakshi)  
 Member Secretary

Memo. No. ....1448....

Ranchi, dated ..04.10.2026

Copy to: The Divisional Head, Dhanbad, JSPCB, HQ, Ranchi/ The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dhanbad for information and necessary action please.

(Rajeev Lochan Bakshi)  
 Member Secretary

